

कृषि और ग्रामीण पुनर्निर्माण मंत्रालय
में राज्य मंत्री (श्री गालेश्वर राम) :
 (क) जी हाँ।

(ख) इन विवादों से संबंधित तथ्यों की जांच की जा रही है और इन्हें शीघ्र निपटा दिया जायेगा।

Multipurpose High Dam over River Kosi at Barakshetra

8931. SHRI BHOGENDRA JHA:- Will the Minister of IRRIGATION be pleased to refer to the reply given to Unstarred Question No. 2720 on 9th March, 1981 regarding Multipurpose High Dam over River Kosi at Barakshetra and state:

(a) whether the updated report has since been finalised and sent to His Majesty's Government of Nepal; and

(b) if so, its salient features?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) No, Sir.

(b) Does not arise.

12 hrs.

RE. ADJOURNMENT MOTIONS

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given an adjournment motion against the Chief Election Commissioner, Shri Shakhder. I seek your permission.

(Interruptions)

MR. DEPUTY-SPEAKER: I will make some observations. Then I will allow you one by one.

I have received notices of adjournment motion from Sarvashri Ajit Kumar Saha, C. T. Dandapani, Satya Gopal Misra, Amar Roy Pradhan,

Harikesh Bahadar, Samar Mukherjee, Ram Vilas Paswan, Bapusaheb Parulekar, Jyotirmoy Bosu, Renupada Das and Mayathevar, on the subject of statements made by the Chief Election Commissioner and the Chief Minister of West Bengal on elections in West Bengal.

One set of adjournment motions is directed against the Chief Election Commission and another set against the Chief Minister of West Bengal.

As hon. Members know, the Chief Election Commissioner is a constitutional authority and specific provisions have been made in this regard in Part XV of the Constitution of India.

The hon. Chief Minister of West Bengal is primarily responsible to the West Bengal Legislative Assembly.

It would be recalled that last session when we had admitted a Question on the subject of Elections in West Bengal, objection was taken on the floor of the House that it would not be appropriate to discuss such matters as Chief Election Commissioner is a constitutional authority. Going by the well-established precedents and practice I would urge the Members to exercise utmost restraint.

I have already had the Members informed individually that I have withheld my consent to their notices for adjournment motion.

(Interruptions)*

MR. DEPUTY-SPEAKER: I have another observation to make. Please sit down. These things will not go on record.

(Interruptions)*

MR. DEPUTY-SPEAKER: I have received notices of adjournment motion from Sarvashri Rajesh Kumar Singh, Harikesh Bahadur and Bapusaheb Parulekar on the subject of seizure of Chinese balloons in Imphal which were seen hovering over

[Mr. Deputy-Speaker]

the sky over the Imphal Valley. I have also received calling attention notices on the subject. This is a matter for concern and I have called for facts, so that the appropriate manner in which this subject may be brought before the House may be decided. I have withheld my consent to the notices of adjournment motion and the Members have been informed individually.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Parulekar, I have called for facts.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): My adjournment motion related to the incident in Imphal, not Assam. I think you said, Assam.

(Interruptions)

SHRI JYOTIRMOY BOSU: We are suffering from a serious disabling factor. If you go through Article 324, sub para 5 proviso, it says:

"Provided that the Chief Election Commissioner shall not be removed from his office except in like manner" (Interruptions).

MR. DEPUTY-SPEAKER: He has raised a point of order. I will reply to him. It is for me to decide.

(Interruptions)

SHRI JYOTIRMOY BOSU: "... and on the like grounds as a Judge of the Supreme Court and the conditions of service of the Chief Election Commissioner shall not be varied to his disadvantage after his appointment."

MR. DEPUTY-SPEAKER: What is your point of order?

SHRI JYOTIRMOY BOSU: I am seeking your ruling on this, because this House is suffering from a serious disability. I have read it. I read it for your benefit once again. I have already talked to your Secretary about this matter.

MR. DEPUTY-SPEAKER: I have made my observations in this regard.

SHRI JYOTIRMOY BOSU: No, I am seeking the guidance of the Chair because the House is suffering from a serious disability. If you come to Article 324...

MR. DEPUTY-SPEAKER: I have already made my observations.

SHRI JYOTIRMOY BOSU: No, I am not touching that. It has no relation.

MR. DEPUTY-SPEAKER: Please come and meet me.

SHRI JYOTIRMOY BOSU: I want your ruling.

MR. DEPUTY-SPEAKER: I have already made my observation.

SHRI JYOTIRMOY BOSU: I am not questioning your observation. I am not talking about the adjournment motion at all. I am requesting the Chair to give a ruling to the Context of certain provision of the Constitution. You can hear me and then you give a ruling. I have already talked to your Secretary and he has confirmed that we are suffering from a disability. Sir, Judge of the Supreme Court shall not be removed..

MR. DEPUTY-SPEAKER: I would request you to write to me.

SHRI JYOTIRMOY BOSU: This is a constitutional matter. I want to raise it and you give a ruling.

MR. DEPUTY-SPEAKER: You write to me so that I can...

SHRI JOYTIRMOY BOSU: We want to give a motion to remove the Chief Election Commissioner.

MR. DEPUTY-SPEAKER: I would request you to write to me.

SHRI JYOTIRMOY BOSU: You kindly hear me.

MR. DEPUTY-SPEAKER: I have already given my observation.

SHRI JYOTIRMOY BOSU: We want to give a motion to remove the Chief Election Commissioner.

MR. DEPUTY-SPEAKER: You can write to me.

SHRI JYOTIRMOY BOSU: No, there is no rule made by this House.

MR. DEPUTY-SPEAKER: You can write to me and I will reply to that.

SHRI JYOTIRMOY BOSU: This is a lapse on the part of the House.

MR. DEPUTY-SPEAKER: I have made a request to write to me. Now Mr. Lakkappa.

SHRI JYOTIRMOY BOSU: It is not your fault. It is not your Secretary's fault, but it is the fault of the Parliamentary Affairs Minister.

SHRI K. LAKKAPPA (Tumkur): On the same point of order I would like to submit to you that the Chief Election Commissioner and his office...

MR. DEPUTY-SPEAKER: I have already disposed of that point. Why are you raising that point of order again?

SHRI K. LAKKAPPA: ... has been completely protected under the Constitution. This is a statement which has appeared today.*

(Interruptions)

MR. DEPUTY-SPEAKER: I have already made my observation.

(Interruptions)

MR. DEPUTY-SPEAKER: If you are not satisfied, you can write to me. This is a request I have made to Mr. Bosu also.

(Interruptions)

PROF. K. K. TEWARY (Buxar): For quite some time all the opposition parties in West Bengal have been raising this matter in some form or the other that the CPM Government there is.*

(Interruptions)

MR. DEPUTY-SPEAKER: I have made my observations. You cannot discuss. (Interruptions)

SHRI C. T. DHANDAPANI (Pollachi): Two persons have been involved in this matter. One is the Chief Election Commissioner who is the head of an independent body. Another is the Chief Minister of West Bengal, a State Government... (Interruptions).

MR. DEPUTY-SPEAKER: I have already made my observations. Therefore, you need not raise it.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, this is a very sensitive subject and constitutional things are also there and therefore, I would like that this House is not roused for any discussion or anything like that and I have already made my observations.

(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. When I am on my legs, nobody can get up and speak. Mr. Faleiro, you also sit down.

Therefore, I would request that if you want anything, you may write to me—it is for all hon. Member—and I do not want any further discussion on the subject.

(Interruptions)

MR. DEPUTY-SPEAKER: No, I will not allow anybody to speak on this subject.

(Interruptions)

MR. DEPUTY-SPEAKER: I think with the permission of all the hon. Members I am going to the next item.

(Interruptions)

MR. DEPUTY-SPEAKER: Yes, what do you want? I have allowed Mr. Paswan.

(Interruptions)

*Not recorded.

MR. DEPUTY-SPEAKER: I have allowed him also. Mr. Paswan, what do you want to say?

(Interruptions)

MR. DEPUTY-SPEAKER: No no. you got up earlier.

SHRI AMER ROY PRADHAN (Cooch Behar): Sir, under Article 324 the Election Commissioner.....

MR. DEPUTY-SPEAKER: No, no. I have already made my observations.

SHRI AMAR ROY PRADHAN:.... is an independent authority, but from the statement made by the Election Commissioner....

MR. DEPUTY-SPEAKER: I have already made a request that this is a sensitive subject and any decision cannot be taken in this House by raising it.

SHRI AMAR ROY PRADHAN: It is simply a shame on....

(Interruptions)

MR. DEPUTY-SPEAKER: You please write to me.

(Interruptions)

MR. DEPUTY-SPEAKER: That is what I have told you.

(Interruptions)

SHRI K. LAKKAPPA: Mr. Deputy-Speaker, Sir, the Chief Election Commissioner is protected under the Constitution.....

(Interruptions)

MR. DEPUTY-SPEAKER: You write to me.

(Interruptions)

MR. DEPUTY-SPEAKER: You please write to me.

(Interruptions)

MR. DEPUTY-SPEAKER: Whoever has spoken without my permission will not be recorded.

(Interruptions)**

MR. DEPUTY-SPEAKER: I have allowed Mr. Paswan only.

(Interruptions)**

MR. DEPUTY-SPEAKER: Please write to me.

(Interruptions)**

MR. DEPUTY-SPEAKER: It is all right. I have already made my observation.

(Interruptions)

SHRI JANARDHANA POOJARY (Mangalore): Sir, I am on a different point of order. I am on a point of order under a different rule.

(Interruptions)

MR. DEPUTY-SPEAKER: I have already made my observation. Please sit down. I have allowed Mr. Paswan.

श्री राम बिलास पासवान (हाजीपुर) :
डिप्टी स्पीकर साहब, सदन में सर्व-
सम्पति से प्रस्ताव पारित किया गया था,
रिजर्वेशन के सम्बन्ध में, मैं रेलवे मिनिस्टर
से जानना चाहता हूँ कि किस वजह से
और क्यों उन्होंने स्पेशल ट्रेन्स प्रोवाइड
की हैं ऐन्टीरिजर्वेशनिस्ट्स को दिल्ली
लाने के लिए? (व्यवधान)

रेलवे मिनिस्टर को स्तीफा देना
चाहिए। ... (व्यवधान)

MR. DEPUTY-SPEAKER: That is all right.

(Interruptions)

MR. DEPUTY-SPEAKER: You have mentioned it. That is all right.

(Interruptions)

MR. DEPUTY-SPEAKER: I have only allowed him. Don't comment on it.

(Interruptions)

MR. DEPUTY-SPEAKER: You have said. That is all right. It is for the Government....

(Interruptions)

MR. DEPUTY-SPEAKER: You have already done it.

श्री राम बिलास पासवान : आप मुझे अपनी बात समाप्त कर लेने दीजिए । मैंने आपसे केवल एक मिनट ही मांथा था । मैं यह कह रहा था कि इस सदन ने सर्वसम्मति से प्रस्ताव पास किया था कि एंटी-रिजर्वेशनिस्ट्स को दबाया जायेगा और हरिजन अधिकारियों को सुरक्षित रखा जायेगा । लेकिन रेल मंत्री ने स्पेशल ट्रेन्स प्रोवाइड करके एंटी रिजर्वेशनिस्ट्स को बढ़ावा दिया है और इस प्रकार इस सदन और रेलवे की मर्यादा को खत्म किया है । (व्यवधान)

MR. DEPUTY-SPEAKER: Please sit down.

रेल मंत्रालय में उपमंत्रि (श्री मल्लिकार्जुन) मान्यवर, जहां तक रेलवे का सम्बन्ध है उसके आपरेशन में हम किसी पार्टी का या कोई दूसरा मामला दृष्टि में नहीं लाते हैं । जो कोई भी इन्डेंट करता है वह कर सकता है । लेकिन माननीय सदस्य की पार्टी की जो समस्या है वह रेलवे से बाहर है यह हम सभी जानते हैं ... (व्यवधान)

MR. DEPUTY-SPEAKER: He has replied. That is the right thing.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Kashyap, do not bring in a discussion. He has already replied.

(Interruptions)

MR. DEPUTY-SPEAKER: It is over.

(Interruptions)

MR. DEPUTY-SPEAKER: No, no. I do not want a discussion.

श्री राम बिलास पासवान : उपाध्यक्ष महोदय, मैं कहना चाहता हूँ कि एंटी रिजर्वेशनिस्ट लोगों को आपने स्पेशल

ट्रेन दी है या नहीं ... (व्यवधान) दी गई है तो क्यों दी गई है ?

... व्यवधान ...

MR. DEPUTY-SPEAKER: He has already replied. Shri Kashyap is standing behind you. Mr. Kashyap, what do you want?

श्री जयपाल सिंह करबप (भावला) : उपाध्यक्ष महोदय, बाबा साहब भम्बडेकर के जन्म दिन का सप्ताह चल रहा है और चारों तरफ उनकी मूर्तियां तोड़ी जा रही हैं । सरकार एंटी रिजर्वेशन एजोटेंट्स को बढ़ावा दे रही है ...

MR. DEPUTY-SPEAKER: I have already allowed 377 on this.

श्री जयपाल सिंह करबप : इसलिए रेल मंत्री को इस्तीफा देना चाहिए ।

.... (व्यवधान)

MR. DEPUTY-SPEAKER: Yes, I have already allowed 377.

(Interruptions)

MR. DEPUTY-SPEAKER: I think it is a very serious matter.

(Interruptions)

MR. DEPUTY-SPEAKER: I know. I have allowed 377.

(Interruptions)

MR. DEPUTY-SPEAKER: I think I can go to the next item. I go to the next item. It is already fifteen minutes past twelve.

SHRI HARIKESH BAHADUR (Gorakhpur): It is a matter of great shame for this country that girls are being sold in Madhya Pradesh. This kind of news has appeared in the press. Government must make a statement on this. I have given notice from Adjournment Motion. (Interruptions).

(Interruptions)**

MR. DEPUTY-SPEAKER: Other things will not go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Please sit down. It spoils the whole thing. Shri Faleiro.

SHRI EDUARDO FALEIRO (Mormugao): I fully agree with you that neither the statement of the Chief Election Commissioner nor the statement of the Chief Minister of West Bengal can be discussed here. But the point that arises here is that the Election Commissioner there is not working according to the directions of the Chief Election Commissioner. There is break down of the Constitutional machinery. The polls are being rigged. The lists are being rigged. The breakdown of the machinery, that must be discussed in this House. That is what we request. *(Interruptions)*.

MR. DEPUTY-SPEAKER: That is different issue.

*(Interruptions)***

MR. DEPUTY-SPEAKER: I have made my observation.

SHRI EDUARDO FALEIRO: What is the observation?

MR. DEPUTY-SPEAKER: That is a separate issue.

*(Interruptions)***

MR. DEPUTY-SPEAKER: I have made my own observation on the Adjournment Motion. I have already made my observation. You give another notice. That will be considered.

*(Interruptions)***

MR. DEPUTY-SPEAKER: All of you please sit down.

*(Interruptions)***

SHRI ARVIND NEYAM (Ranker): I have given Call Attention notice regarding B.B.C.

MR. DEPUTY-SPEAKER: You meet me in the Chamber.

*(Interruptions)***

SHRI JANARDHANA POOJARY: I am on a point of order. I will confine my argument to rule 197. Under 197 I can raise any matter which is of urgent public importance. You were good enough to tell just now that so far as interference in respect of the functioning of the Election Commission is concerned we can raise the issue under 197. It is very clear. I have given Calling Attention notice under 197.

(Interruptions)

MR. DEPUTY-SPEAKER: With regard to Calling Attention you can come and see me in my chamber.

SHRI JANARDHANA POOJARY: There is interference by the West Bengal Government.

MR. DEPUTY-SPEAKER: You can come and see me.

SHRI JANARDHANA POOJARY: I have already given Calling Attention notice. Is it under consideration?

MR. DEPUTY-SPEAKER: You please come and see me. I will not give any decision on calling Attention in the House.

SHRI P. NAMGYAL (Ladakh): This is about what is happening in Srinagar, about the income-tax raids taking place in Srinagar, and there are lot of... *(Interruptions)*... Particularly, my hon. friend Dr. Farooq Abdullah is also present in the House*

MR. DEPUTY-SPEAKER: You cannot discuss the conduct of an hon. Member....

SHRI P. NAMGYAL: I have given a call attention

MR. DEPUTY-SPEAKER: You cannot discussion about the conduct of a Member.

DR. FAROOQ ABDULLAH (Srinagar): I have already given notice for . . . (Interruptions).

SHRI P. NAMGYAL: I have given call attention already.

MR. DEPUTY-SPEAKER: You cannot bring in a subject about the conduct of a Member. The conduct of a Member cannot be discussed here. That will not go on record.

(Interruptions) *

MR. DEPUTY-SPEAKER: Already, the Finance Minister has made a statement. Anything on the conduct of the Member will not go on record.

SHRI P. NAMGYAL: We should have some opportunity to discuss it. He can also clarify what is reported in the press. . . .

MR. DEPUTY-SPEAKER: I have already said that the conduct of another hon. Member cannot be discussed. This will not go on record.

(Interruptions) *

SHRI JYOTIRMOY BOSU: We are very sorry that that was taken up when he Member had gone away. Now, he has come, and he should have an opportunity to make a personal explanation. . . . (Interruptions).

MR. DEPUTY-SPEAKER: The Finance Minister has already made a statement. Therefore, I do not want any discussion on that. Now, I will go to the next item. Now, Papers to be Laid on the Table.

(Interruptions)

MR. DEPUTY-SPEAKER: All of you please sit down. Without my permission, nothing will go on record.

(Interruptions) *

12.25 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REGIONAL ENGG. COLLEGE, ROURKELA FOR 1979-80, STATEMENT EXPLAINING REASONS FOR NOT LAYING ANNUAL REPORT ETC. OF INDIAN INSTITUTE OF ADVANCED STUDY, SIMLA, AUDITED ACCOUNTS OF UNIVERSITY OF HYDERABAD, ETC.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi @version) of the Regional Engineering College, Rourkela (Orissa), for the year 1979-80. [Placed in Library. See No. LT-2416/81].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Indian Institute of Advanced Study, Simla for the years 1977-78, 1978-79 and 1979-80. [Placed in Library. See No. LT-2417/81.]

(3) (i) A copy of the Audited Accounts (Hindi and English versions) of the University of Hyderabad, for the year 1979-80.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts of the University of Hyderabad, for the year 1979-80. [Placed in Library. See No. LT-2418/81.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND WAREHOUSING CORPORATIONS ACT, ANNUAL REPORT ETC. OF NATIONAL HEAVY ENGINEERING CO-OPERATIVE LTD., NEW DELHI.

THE MINISTER OF AGRICULTURE, RURAL RECONSTRUCTION,

*Not recorded.

@English version of the Report was laid on the Table on 23rd March, 1981.